[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

Notification No. 31/2012-Customs

New Delhi, the 8th May, 2012

G.S.R. (E). - In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 12/2012-Customs, dated the 17th March, 2012 which was published in the Gazette of India, Extraordinary, vide G.S.R. 185(E) dated the 17th March, 2012, namely: -

In the said notification, in the Table,

i. against S. No. 187, for the entry in column (2), the entry "2905 43 00, 2905 44 00, 3301, 3501, 3502, 3503, 3504, 3505, 3809 10 00, 3823 11 11, 3823 11 12, 3823 11 19" shall be substituted;

ii. for S. No. 234 and the entries relating thereto, the following shall be substituted, namely:-

"234.	39, 72 and 81	The following goods, for the manufacture of orthopaedic implants falling under sub-heading 9021 10, namely:-		
(i) Special grade stainless steel;	Nil	Nil	5	
(ii) Titanium alloys;	Nil	Nil	5	
(iii) Cobalt-chrome alloys;	Nil	Nil	5	
(iv) High-density polyethylene.	Nil	-	5"	

iii. for S. No. 260 and the entries relating thereto, the following shall be substituted, namely:-

"260.	47	Pulp of wood or of other fibrous cellulosic material (excluding rayon grade wood pulp) when used for the manufacture of the following, namely:-		
(i) newsprint;	Nil	_	5 and 25	
(ii) paper and paperboard;	Nil	-	5	
(iii) adult diapers.	Nil	-	5"	

(iv) against S. No. 300, for the entry in column (4), against item(1) and (2), the entry "10%" shall be substituted;

(v) after S. No. 318 and the entries relating thereto, the following shall be inserted, namely:-

319	28, 29, 38, 39, 70, 74, 76	Goods specified at S. Nos. 7 and 18 of the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.25/1999-Customs, dated the 28 th February, 1999 [G.S.R 161(E), dated the 28 th February, 1999]			
			-	Nil	5

- (vi) against S. No. 432, in column (3), for the figure and word "20 inches", the figure and word "19 inches" shall be substituted;
- (vii) in the proviso, clause (c) and the entries relating thereto shall be omitted.

[F. No. 334/1/2012-TRU]

[Sanjeev Kumar Singh] Under Secretary to the Government of India

Note.- The principal notification No.12/2012-Customs, dated the 17th March, 2012 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 185(E) dated the 17th March, 2012, which has been last amended vide notification No. 26/2012-Customs, dated the 18th April, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 305(E) dated the 18th April, 2012.